(c) The cost of damage to railway property involved in these accidents has been estimated at approximately Rs. 8,2501-.

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So far, 3 persons have been punished with with-holding of increments for varying periods.

#### Korba Fertilizer iPlant

\*561. SHRI BALRAM DAS: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 109 given in the Rajya Sabha on the 25th July, 19^7 and state the progress so far made in setting up the Korba Fertilizer Project and by when it is likely to go into production?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILI ZERS (SHRI JANESHWAR MISHRA); As stated in the earlier reply, further implementation of the Korba project is proposed to he taken up a<sup>rte</sup>r experience is available of the operation of the two coal based ffertilizer plants under implementation Talcher a'<sup>n</sup>d Ramagundam, which at are expected to be commissioned by the end of 1978. It is, therefore, not posisble at this stage to indicate when the Korba project is likely to go into production.

### Use of Hindi in Public Sector (Undertakings

\*562. PROF. RAMLAL PARIKH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state the steps so far taken for the use of Hindi in the public sector undertakings under his Ministry?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA); Instructions issued by the Department of Official Language for the progressive use of Hindi hav<sub>e</sub>  $a^{rrea}$ dy been conveyed t<sub>0</sub> all the Public Sector Undertakings under the administrative control of this Minister for implemen- i

#### to Questions

tation. Information regarding detailed steps taken by them is being collected a'nd will be placed at the Sabha in due course.

## Shifting of courts in Delhi

\*563. SHRI S. W. DHABE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether it is a fact that there is a demand by the lawyers associations for shifting Labour Revenue and other courts located in Parliament Street to Patiala House in New Delhi; and

(b) if so, what steps Government have taken in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) According to Delhi Addministration, there was a demand by lawyers for the shifting of Courts from Parliament Street to Patiala House, New Deihi. Courts of Additional Sessions Judge and Metropolitan Magistrates in the Parliament Street Court complex have been shifted from Parliament Street to Patiala House and these have started functioning there with effect from 15-3.1978. Revenue Courts, however, have not been shifted. Nor have courts located in the N.D.M.C. Building and dealing with violations of municipal traffic laws been shifted. According to Delhi Administration, there are no Labour Courts on Parlia-ment Street.

# Conversion of Gandhidham.Bhuj railway line

\*564. PROF. RAMLAL pARIKH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the demand  $_{0}f$  the people of Kutch for the conversion of the Gandhidham. Bhuj metre-gauge railway like into a broad-gauge one; and

(b) if so, what steps Government have taken in this regard?